

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 06.12.1999

O.A. No. 306/1999

Kanhiya Lal Menaria son of Shri Prithvi Raj aged 54 years resident of 17, Neni Gali, Udaipur, at present working as Postal Assistant, Post Office Charbhuj, District Rajsamand.

... Applicant.

versus

1. Union of India through the Secretary to the Government, Ministry of Communication (Department of Posts), Dak Bhawan, New Delhi.
2. Senior Superintendent of Post Offices, Udaipur.
3. Director, Postal Services, Rajasthan, Southern Region, Ajmer.

... Respondents.

Mr. Vijay Mehta, Counsel for the applicant.

CORAM:

Hon'ble Mr. A.K. Misra, Judicial Member.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. A.K. Misra)

The applicant, who is presently working as Postal Assistant, Post Office Charbhuj, District Rajsamand, has prayed that the respondents be directed to implement their letter Annexure A/4 by which option of the applicant was invited and the applicant opted for a transfer to Udaipur.

2. We have considered the O.A. In our opinion, it is not necessary that ~~after~~ inviting option for transfer from the applicant entitles him to be accommodated at the place of his

option or communication of reasons for refusal to accommodate him at opted station. Inviting option for transfer is an annual exercise and the concerned employees are accommodated as far as possible as per their option. But it is not necessary that as and when some employee opts to be posted at a particular place in response to the letter asking for option is to be accommodated to his opted place. Such adjustment depends on availability of posts, suitability of the candidates and administrative convenience.

3. The applicant had represented for being posted at Udaipur vide his representations (Annexures A/6 and A/7). But inspite of representations if the applicant has not been accommodated that does not mean that the respondents are required to be directed to accommodate him as per his choice or to communicate him the reasons for not accommodating. In our opinion, the O.A. is ill-advised and deserves to be dismissed and is hereby dismissed in limine.

(Copies of)

(GOPAL SINGH)
Adm. Member

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A.K. MISRA
(A.K. MISRA)
Judl. Member

cvr.